

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PURVI METALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PURVI METALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18th October, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai Registration Number-223185
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2011PTC223185
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 95/96/129 Jawahar Co Op Ind Estate, Kamothe, Panvel, Dist Raigad Mumbai 410219
6.	Insolvency commencement date in respect of corporate debtor	Order dated :17.02.2020 Received date : 21.02.2020
7.	Estimated date of closure of insolvency resolution process	19/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajkumar Mahto IBBI/IPA-002/IP-N00723/2018-19/12209
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Krishna Kewal Housing Society, Flat No. 0/16, Kondhwa Khurd, Near Domino Pizza, Pune-411048. mahraj कुमार@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 18, 3 rd Floor, 84 Dholakwala Building, Janmabhoomi Marg, Fort, Mumbai-400 001 Email: rp.purvimetals@gmail.com
11.	Last date for submission of claims	06.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in entry no.10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate Insolvency Resolution Process of the PURVI METALS PRIVATE LIMITED vide its Order CP 4505(IB)/MB/2019 dated 17th February, 2020; Copy received on 21.02.2020.

The creditors of PURVI METALS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 6th March 2020 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 22.02.2020

Place : Mumbai

Name and Signature of Interim Resolution Professional

Rajkumar Mahto

Reg No:IBBI/IPA-002/IP-N00723/2018-19/12209

